GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:8
ANSWERED ON:22.02.2013
BANKS OUTSTANDING LOAN AGAINST COMPANIES
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Will the Minister of FINANCE be pleased to state:

- (a) the details of the loans disbursed to the various private sector companies / industrial houses by public-private sector banks during each of the last three years and the current year;
- (b) whether the said companies are making timely repayment of loans;
- (c) if so, the details thereof including loans outstanding against multinationals / industrial houses during the last three years;
- (d) the details of the recovery of such loans during the said period; and
- (e) the steps taken / proposed to be taken by the Government including fixing of time limit for speedy recovery of such loans?

Answer

Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

(a) to (e): Reserve Bank of India (RBI) has informed that desired information is not available. However, the total advances to private companies and industrial houses, arrived at by subtraction of agriculture advances, retail advances and SSI / MSE advances from total Gross Advances are given as under:-

(Rs. In crore)
Bank Group March 2010 March 2011 March 2012 December 2012
Public Sector Banks 15,21,127 18,06,806 21,60,417 22,05,702
Private Sector Banks 2,71,284 3,58,765 4,11,488 4,97,813
Source: latest updated OSMOS database

The recovery of the loans and advances disbursed is the primary responsibility of the concerned bank which is monitored at various levels in the bank.

Further, in order to improve asset quality of the banks and create a good recovery climate, RBI and the banks have already taken various steps over the years, which, inter-alia, include prescribing prudential norms for provisioning and classification of non-performing assets, guidelines for prevention of slippages, Corporate Debt Restructuring and other restructuring schemes, One Time Settlement schemes, enactment of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002, the Credit Information Companies (Regulation) Act, 2005 and the Recovery of Debts due to Banks and Financial Institution (RDDBFI) Act, 1993, etc.

Furthermore, in order to ensure effective and expeditious recovery of defaulted loans of Banks and Financial Institutions through effective enforcement of their security interest, the SARFAESIAct and RDDBFIAct (DRT Act) have been amended. 'The Enforcement of Security interest and Recovery of Debts Laws (Amendment) Act, 2012 (No.1 of 2013) has been enacted bringing out certain amendments in the SARFAESI, Act, 2002 and RDDBFIAct, 1993.